

Government for buying drugs for the Government Stores in Bombay, Calcutta, Gauhati, Hyderabad and Karnal;

(b) the value of the drugs purchased from (i) the foreign firms and (ii) indigenous firms;

(c) whether Government are aware of serious allegations about the collusion between some high officials of the Ministry and the foreign firms from which Government buy such drugs; and

(d) if so, what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): The information called for is given as under :—

1971-72 Rs. 10,53,62,205

1972-73 Rs. 11,23,56,175

1973-74 Rs. 7,31,94,998

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) No.

(d) Does not arise.

Rice Producing States

371. SHRI BHOLA PRASAD :

SHRI BHUPESH GUPTA :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the names of the States producing rice in surplus and what is the present procurement programme of such States;

(b) whether Government propose to collect rice from surplus States and distribute it to the deficit States;

(c) if so, the details thereof and to what extent this scheme has been operating successfully; and

(d) what is the present practice followed to ensure the supply of sufficient quantity of rice to the deficit States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (d) Andhra Pradesh, Haryana, Madhya Pradesh, Orissa, Punjab, Tamil Nadu and Uttar Pradesh are the States which are normally producing rice in surplus. The targets for procurement and contribution of rice to the Central Pool for the current Kharif Marketing Season, 1974-75 are being worked out in consultation with State Governments. The surplus States have been requested to intensify procurement and to contribute maximum quantities of rice to the Central Pool as they have been doing during the previous years. In accordance with the existing policy of the Government, the quantities of rice offered to the Central Pool by surplus States, after meeting their internal public distribution requirements, will be allotted to the deficit States after taking into account the relative needs of each State, local market availability, price position and other relevant factors. The scheme has been successful in meeting the reasonable demands of the public distribution of rice in the country.

372. [Transferred to the 3rd December, 1974.]

M.Ps representation against allocation of Deep Sea fishing vessels

†55. SHRI K. CHANDRASEKHARAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether any Member of Parliament has submitted a representation to the Prime Minister alleging grave irregularities in the allocation of deep sea fishing vessels that have been imported by the Government of India; and

(b) if so, what action has been taken thereon?

†Transferred from the 12th November, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) Yes, Sir.

(b) The representation is being examined in consultation with the other Ministries concerned.

Central assistance for drought affected areas in Orissa

†135. SHRI RABI RAY : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that Shri Sivaraman, a Member of the Planning Commission visited Bhubaneshwar on the 19th October, 1974 ;

(b) whether it is also a fact that Orissa Government submitted a memorandum to him for the Central assistance to the drought affected areas in the State; and

(c) if so, what decision Government have taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) to (c) Yes, Sir. Shri Sivaraman Member, Planning Commission visited Bhubaneshwar as head of the Central Study Team. Shri Sivaraman, on completion of his visit to Orissa has submitted his assessment. The same has been communicated to the Government of Orissa and on hearing from them, necessary action would be taken.

PAPERS LAID ON THE TABLE

Notification of the Government of Gujarat

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA) : Sir, I beg to lay on the Table :

I. A copy each of the following Notifications of the Government of

†Transferred from the 14th November, 1974.

Gujarat, under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat :—

(i) Notification No. GH/J/47/74/SCB-1073/A-1, dated the 31st August, 1974, publishing the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of Board) (Amendment) Rules, 1974.

(ii) Notification No. GH/J/48/74/SCB-1073/A-1, dated the 31st August, 1974

(iii) Notification No. GH/J/51/74/SCB-1073/A-1, dated the 16th September, 1974.

[Placed in Library. See No. LT8429/74 for (i) to (iii)]

II. Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the notifications mentioned at I(i) to (iii) above

[Placed in Library. See No. LT 8547/74 for I and II]

Annual Accounts (1972-73) of the Animal Welfare Board, Madras and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P. SHINDE) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Animal Welfare Board, Madras, for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-8548/74]

I. Annual Report (1973) on the working of the Deposit Insurance Corporation, Bombay and related papers

II. Supplementary Report (1972-73) of the Comptroller and Auditor General of India, Union Government (Civil)